

**Central Administrative Tribunal
Madras Bench**

OA 310/00710/2019

Dated Tuesday the 11th day of June Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

N. Chithra
D-103, Vignesh Arunodaya Aparatments
Melur Road, Srirangam
Tiruchirappalli – 620 006. ... Applicant

By Advocate **M/s. K. M. Ramesh**

Vs.

1. Union of India
Rep. by the Chief Postmaster General
Tamil Nadu Circle
Anna Road, Chennai – 600 002.
2. The Manager
Mail Motor Service
Greams Road, Chennai – 600 006. ... Respondents

By Advocate **Mr. S. Nagarajan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To direct the respondents to regularise the service of the applicant from the date of her initial appointment as RTP (Reserve Training Pool) candidate i.e. from 08.06.1983 as Postal Assistant as has been granted in OA Nos. 779 and 780/2013 of CAT, Hyderabad Bench for similarly placed persons working in Andhra Pradesh Circle by disposing of her representations dated 30.01.2014, 08.07.2018 and 16.11.2018 within a time frame and pass such other order or direction”

2. When the matter was taken up for admission, learned counsel for the applicant would submit that he will be satisfied if her representation at Annexure A10 dated 16.11.2018 is disposed of in the light of the decision of the CAT, Hyderabad Bench in OA 779, 780/2013.
3. Mr. S. Nagarajan takes notice for the respondents.
4. In view of the above submission made by the counsel for applicant and without going into the substantive merits of the case, this OA is disposed of with a direction to the appropriate authority to **consider the representation of the applicant at Annexure A10 dated 16.11.2018 in the light of the decision of the**

**Hyderabad Bench of this Tribunal in OAs 779 and 780/2013 dt. 15.04.2015
and pass a reasoned and speaking order in accordance with law within a
period of three weeks from the date of receipt of copy of this order.**

(T. Jacob) (P. Madhavan)
Member(A) Member (J)
AS

11.06.2019